

(c) There is no formal control on the distribution of paraffin wax in the country. However, since 1967 it has been arranged in consultation with the Assam Oil Company and their distributors, that, the Directors of Industries of State Governments make an assessment of the actual paraffin wax requirements of consumers in their respective States and ensure that the local agents of the distributing companies issue it to the actual consumers as per the assessment. This practice has been in vogue ever since.

(d) There are two companies namely, M/s Aggrawal Wax Co., Tinsukhia and M/s Assam Candle Manufacturing Co., Gauhati who were sold 2500 tonnes each annually directly by the Assam Oil Company upto 1970 in terms of contracts entered into by Assam Oil Company with them some years ago when the wax situation was easy. In 1971 the figure for M/s Assam Candle Manufacturing Co., is 1000 tonnes.

(e) Government have received representations to this effect.

Location of Petro-chemical Complex in Assam

7180. SHRI ROBIN KAKOTI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether any site has been selected finally for petro-chemical complex in Assam; and

(b) if so, the name of the place ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : (a) and (b). On the basis of the report of Site Selection Committee, the project authorities have recommended in the Feasibility Report that this petro-chemical complex should be located at Bongaigaon. The Feasibility Report is under consideration by the Government.

Rehabilitation Centre in Safdarjang Hospital, New Delhi

7181. SHRI VARKEY GEORGE : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether the Rehabilitation Centre at Safdarjang Hospital, New Delhi is a plan project; and

(b) whether E. F. C. memo of this plan has been approved by Government and if not, the reasons for the delay ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) Yes.

(b) The E. F. C. Memo is still under examination. The preliminary estimates for the construction of the buildings of the Rehabilitation Centre were based on Delhi Schedule of Rates, 1970 which were earlier approved by the Technical Board. This Schedule of Rates was subsequently revised by the C. P. W. D. The estimates are accordingly being prepared on the basis of the revised Schedule of Rates.

C.G.H.S. for Police Department, Delhi

7182. SHRI AMBESH : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Delhi Administration has enforced Contributory Government Health Scheme in the Police Department;

(b) whether Delhi Administration has proposal to enforce the above scheme in the Education Department of Delhi Administration; and

(c) if so, the time by which the above Scheme will be enforced in the Education Department ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) The Central Government Health Scheme has been extended to cover the Delhi Police personnel with effect from the 1st April, 1971.

(b) and (c). No proposal in this regard has so far been received.

Allotment of Plots to Scheduled Castes and Scheduled Tribes by D. D. A.

7183. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority has decided to allot 15 per cent of their plots to the people belonging to Scheduled Castes and Scheduled Tribes; and

(b) if so, the Income Groups to which above plots would be allotted ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) and (b). Yes, Sir. Persons belonging to low income group (income limit upto Rs. 7,200 per annum) will be eligible for allotment of plots measuring upto 125 square yards and persons belonging to middle income group (income from Rs. 7,201 to Rs. 18,000 per annum) will be eligible for allotment of plots measuring from 126 to 200 square yards.

Development of Unani Tibbi Medicine

7184. SHRI RAM BHAGAT PASWAN :

SHRI BIBHUTI MISHRA :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) the development of Unani Tibbi Medicine to be undertaken by Government on the lines of Indian Medicines Act parallel to the Ayurvedic and other medicines in India;

(b) whether Memorandum has been sent to Government by the Office Secretary of the All India Unani Tibbi Conference, Delhi-6 on this subject; and

(c) if so, the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : (a) The Indian Medicine Central Council Act, 1970, which seeks to regulate standards of education in and registration of practitioners of the Ayurveda, Siddha and Unani systems of Indian medicine, provides for the constitution of a Central Council of Indian Medicine with independent Committees for Ayurveda, Siddha and Unani, consisting of elected and nominated members of the each system. Under section 9(3) of the Act, the Committee for Unani will be competent to deal with any matter relating to the Unani system of medicine which is within the competency of the Central Council, subject to such general or special directions, as the latter may give. The Unani Committee is thus independent and parallel to the other Committees.